

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA No.295 of 2018  
In  
CP (IB) No.127/Chd/Pb/2017**

**In the matter of:-**  
UCO Bank

...Petitioner- Financial Creditor

Versus

M/s KKK Cotspin Pvt. Ltd.

...Respondent-Corporate Debtor

Present: Mr. Arora Vishwas Kumar, Advocate, for the Resolution Professional  
Mr. Vivek Kumar Arora, Resolution Professional, in person

In compliance with the order dated 05.09.2018, the Resolution Professional has filed compliance affidavit vide Diary No.3445 dated 12.09.2018 with the necessary documents. The chart about the dates of advertisement in the newspapers and details of the persons, who furnished Expression of Interest with the date of receiving the EOI by e-mails/letters, has also been mentioned. It is however, stated that no Resolution Plan was furnished.

The learned counsel for the Resolution Professional has furnished the consent of Mr. Vivek Kumar Arora, Resolution Professional, for being appointed as the Liquidator in case order of liquidation is passed. The same be taken on record.

Arguments heard. Reserved.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R.Sethi)  
Member (Technical)

September 13, 2018  
Mohit Kumar

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